BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GULESTAN BLDG.NO.6, PRESCOT ROAD, 4TH FLOOR,

MUMBAI - 400 001.

REVIEW PETITION NO.95/96 in ORIGINAL APPLICATION NO.431/94.

DATED THIS 30th DAY OF oct 1996.

CORAM : Hon'ble Shri M.R. Kolhatkar, Member (A).

Mrs.Fliza Gladis Devadattu Bellari 151/E, Wester Railway Quarters, S.V.Road, Bandra(West), Bombay - 400 050.

... Review Petitioner.

V/s.

The Union of India, through the General Manager, Western Railway, Bombay

... Respondents.

X ORDER X

X Per Shri M.R. Kolhatkar, Member(A) X

In this Review Petition, the Review Petitioner/
Original Applicant has sought a review of my order dated
12/8/96, by which the Interim Relief was vacated in following
terms:-

"So far as the Interim Relief is concerned, the applicant retired on 31/8/92. There is no nexus between the claim made by the applicant and her continuance in the quarters when she has retired four years back. The Interim Relief is vacated. The respondents are at liberty to proceed against the applicant under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

of the order on the grounds that she is old lady with meagre financial means and has not received wages and pensionary benefits from the respondents. That she will not be able to prosecute her case and that the OA is likely to be

disposed of shortly and-therefore she may be allowed to stay in the Railway Quarter on humanitarian grounds till the final disposal of the case.

The grounds made out are not relatable to review of the order in terms of rule under order 47 of CPC. The Review Petition is therefore rejected.

However, it is made clear that the applicant is at liberty to approach appropriate legal forum in case an order of eviction domes to be passed. Applicant is also at liberty to make an appropriate representation to the Railway Authority to allow her to stay in the quarters till the disposal of the OA.

Review Petition No.95/96 is therefore disposed of in these terms.

MR- Ke though Ken

(m. r. Kolhatkar) Member(a)

abp.

order/Judgement despatched to Applicant/Respondent (s) on Sill 36

Shooi M. S. Ramamuthy for Shooi A. Ansari for Applicant. None for Respondents. Shi Ramamurthy states that 8 hi Aroani us in difficulty. At the veguest of the Counsel for the Applicant, Adjourned to 29/11/96.

elep.

MRECH (m. R. Kolhetkan) m (A)

Date: 29.11.96 [1] Heard Mr. A. ANSARI for the applicant and The RAVI for Mr. P. M. NAIR do the respondents.

In the order dated 12.8.96 the respondents were given liberty to file sur-rejoinder with reference to rejoinder filed by the applicant on 11.7.96. Till today respondents have failed to file sur, rejorisder. They have, therefore, dorfeited their rights to tile the Same and I have proceeded to hear the O.A without the surrejoinder In the rejoinder in para 4.4 (i)

applicant basnot been able to verify the laave need. On 12-8-96 it was recorded that the leave necord is anitable and the applicant may take implection today itself. Hord Sorme Sheet of 3.9 Under the circumstance the applicant cannot mous make a guerance Bellary - 431/94 O.A. M. D. that he does not given inspection. Kespondents to produce Service records and leave record Ms YASHODA of the applicant on or before 4.12.96, (for Mr. P.M. A. Nair) Subject to alove Ludyment Reserved. NIRKolath (M.R. KOLHATICAR)

a grierance is made that the

Order M 30/RMA

to A7 11/92

(S)

Date: 30, 12.96

Applicant by None

Persondent by None

Interment/Order

Signed and Pronounced

in the open Court by

Hon'ble Shri MR Kolual Law M (A)

and Hon'ble Shri

Offices 50 12

CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AT MUMBAI

ORIGINAL APPLICATION No. 431/94 /199

Date of Decision:

Mrs.Eliza Gladis Devadattu Bellari

Petitioner/s

Mr.A.Ansari

Advocate for the Petitioner/s

V/s.

U.O.I. & Ors.

Respondent/s

Advocate for the Respondent/s

Advocate for the Respondent/s

CORAM:

Hon'ble Shri M.R.Kolhatkar, Member(A)

- (1) To be referred to the Reporter or not? X
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

MRKOLLOHELL (M.R: KOLHATKAR)

M

Hon'ble Shri

CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

O.A. 431/94

Promounted, this the 30th day of 820 1996

CORAM:

Hon'ble Shri M.R. KOLHATKAR, MEMBER(A)

Mrs.Eliza Gladis Devadattu Bellari, 151/E, Western Railway Quarters, S.V.Road, Bandra (West) Mumbai - 400 050. By Advocate Shri A.Ansari

.. Applicant

-versus-

- 1. Union of India
- 2. General Manager,
 Western Railway,
 Churchgate,
 Mumbai 400 020.

By Advocate Shri Ravi for Shri P.M.A.Nair

.. Respondents

-: ORDER :-

Per M.R.Kolhatkar, Member(A) ◊

The applicant retired as Midwofe from Bandra Hospital of the Railways on 31-8-1992. The applicant has filed this O.A. contending that during her service the applicant was neither given any promotion nor any stagnation increments as per the rules, that she was made to work 12 hours duty from time to time and she has not been paid overtime for the same. She has therefore prayed for the direction to make payment of proper wages, overtime dues, appropriate railway pass and all other consequential benefits.

after inspection of documents. All these claims are essentially state claims. The O.A. is a framewat no cause we have to hopelessly barred by limitation. I am therefore of the view that the applicant does not deserve the relief prayed for and the O.A. is dismissed with no order as to costs.

M.R. Kelletlan

M

(M.R.KOLHATKAR) MEMBER(A)